CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI** 

Coram: Dr. Pramod Deo, Chairperson Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

No. L-1/44/2010-CERC

Date of Order: 29.6.2011

In the matter of

Removal of difficulties for giving effect to certain provisions of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and

Losses) Regulations, 2010

And

In the matter of

National Load Despatch Centre Northern Regional Power Committee

...Respondents

ORDER

The Central Electricity Regulatory Commission (Sharing of Inter-State

Transmission Charges and Losses) Regulations, 2010 (hereinafter "Sharing

Regulations") were notified on 15<sup>th</sup> June 2010. These Regulations shall come into

effect from 1.7.2011.

2. It has been brought to the notice of the Commission by the Northern Regional

Power Committee (NRPC) vide its letter dated 8.6.2011 that there is difficulty in

interpretation of the Regulation 8(4)(b) of the Sharing Regulations with regard to the

deviation in injection by generators. Regulation 8(4) is extracted as under:

"8(4) In case the metered MWs (ex-bus) of a power station or the aggregate demand of a

Designated ISTS Customer exceeds, in any time block,

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- (a) In case of generators: The Approved Injection + Approved Additional Medium Term Injection + Approved Short Term Injection or;
- (b) In case of demand customers: The Approved Withdrawal + Approved Additional Medium Term Withdrawal + Approved Short Term Demand.

Then for first 20% deviation in any time block, the Designated ISTS Customer shall be required to pay transmission charges for excess generation or demand at the same rate and beyond this limit, the Designated ISTS Customer shall be required to pay additional transmission charges which shall be 25% above the zonal Point of Connection charges determined for zone where the Designated ISTS Customer is physically located. Such additional charges shall not be charged to the generators in case of rescheduling of the planned maintenance program which is beyond the control of the generator and certified to be so by the appropriate RPC. Further, any payment on account of additional charges for deviation by the generator shall not be charged to its long term customer and shall be payable by the generator."

- 3. A plain reading of the above quoted regulation reveals that the additional transmission charges (which shall be 25% above the applicable Zonal POC charges determined for the zone in which DIC is physically located), which corresponds to the excess injection by the generator beyond 20% limit only, shall not be charged to its long term customers. For the injection upto 20% more than that of approved injection + approved additional medium term injection + short term injection, the transmission charges at the same rate would be applicable and these will be shared by long term customers of the generator.
- 4. The Implementing Agency in its letter No. POSOCO/Trans. Pricing/CERC dated 24.6.2011 has pointed out that the NEW and SR grids are presently modeled separately for the purpose of determination of PoC charges, since the two grids are asynchronously connected to each other, while the methodology prescribed in the Sharing Regulations for sharing of transmission charges of HVDC links is for a synchronous grid. It has been further submitted that Regulation 33 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 which deals with sharing of charges of Inter-Regional HVDC links, would stand repealed with the implementation of Sharing Regulations and therefore, there would

be difficulties in calculation of the sharing of charges of HVDC links between the two asynchronous regions. The Implementing Agency has further submitted that based on a decision in the Fourth meeting of the Implementation Committee, the transmission charges of Chandrapur HVDC back to back and Gazuwaka back to back may be shared by NEW and SR grid on 50:50 ratio and the transmission charges for Talcher –Kolar HVDC be shared by DICs of SR only.

5. We have gone through the submission of the Implementation Agency .The relevant portion of repealed Regulation 33(3) is reproduced below:

"The transmission charges for inter-regional links shall be shared in the following manner, except where specifically agreed otherwise:

- (i) The amount payable for the month for inter-regional links between Eastern and Northern/Western/ Southern regions shall be borne by the beneficiaries in the latter region (Northern/ Western/ Southern), in proportion to the sum of their respective entitlements (in MW) in the inter-State generating stations in their own region and in Eastern region, but excluding any generating capacity for which charges of associated transmission system are not being fully pooled.
- (ii) The amounts payable for the month for inter-regional links between Northern and Western regions, between Western and Southern regions and between Eastern and North- Eastern regions shall be borne by the linked regions in 50:50 ratio, and shared by the beneficiaries in the concerned region in proportion to the sum of their respective entitlements (in MW) in the inter-State generating stations in their own region, but excluding any generating capacity for which charges of associated transmission system are not being fully pooled."
- 6. We notice that NLDC has sought changes in case of sharing of charges of HVDC Back to Back (b-t-b) link at Gazuwaka only. During discussion with the staff of the Commission, the representatives of the Implementing Agency have explained with the supporting data that inter-regional flow on HVDC back to back link at Gazuwaka during 2010-11 is bi-directional between NEW Grid and SR grid, during the period April,2010 to May 2011. The total export from Eastern Region to Southern Region was 1570 MUs and export from Southern Region to Eastern Region was 923 MUs. In view of substantial power flows taking place in both directions, we accept

the suggestion of the Implementing Agency. The charges of the HVDC back to back Inter-Regional links at Chandrapur and Gazuwaka shall therefore be included in the YTC of NEW and SR grid in the ratio of 1:1 and charges for Talcher –Kolar HVDC shall be shared by DICs of SR only.

7. In exercise of power under Regulation 21 of Sharing Regulations, we direct that the clarifications given in para 6 above shall be given effect to for operationalizing the Sharing Regulations. We also direct the staff of the Commission to initiate appropriate measures to amend the Sharing Regulations and other related Regulations, if required, to appropriately incorporate the charges approved above.

Sd/-(M Deena Dayalan) Member sd/-(V S Verma) Member sd/-(Dr Pramod Deo) Member